

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) to (c) A statement is placed on the Table of the House [See Appendix IV, annexure No 25]

**Shri Keshava:** As is clear from the statement, this is a cottage industry, with small manufacturers predominating in it. It is exported to as many as 24 countries and more and the foreign exchange earned has increased from Rs 7 lakhs to Rs 22 lakhs in a few months. May we know what are the arrangements Government have made for the supply of raw materials to this industry?

**Shri Satish Chandra:** The raw materials are now being issued to the actual users instead of being given to exporters of Agarbatties. The question is being considered whether the raw materials could be given to co-operative societies.

**Shri Keshava:** May we know if any arrangements have been made, or an attempt has been made, by way of research and otherwise to produce these raw materials indigenously?

**Shri Satish Chandra:** These raw materials are small quantities of aromatic chemicals and essential oils. The manufacture of these could be taken up in the private sector. If certain parties come forward we shall consider it.

**Shri Tangamani:** These agarbatties are manufactured mostly in Mysore and Madras States. More than half the export is to Malaya, Singapore, Ceylon and Kenya. May I know whether Government have taken special steps to increase the export to these four countries because of late there has been a fall in the export to Ceylon?

**Shri Satish Chandra:** There has been no substantial fall in the export of agarbatties. According to the statement I have placed on the Table, about Rs 30 lakhs worth of agarbatties were exported from January 1957 to March 1958. There has been some difficulty about the raw materials. In fact, it was allowed to be imported against the export of agar-

batties. But, it led to certain abuses and the system had to be changed. Most of these agarbatties are, I may add, manufactured in and exported from the Mysore State and not the Madras State.

#### Indo-Pakistan Border Demarcation

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\*1241. { Shri Vidya Charan Shukla:  
Shri Ram Krishan Gupta.  
Shri Rameshwar Tantia.  
Shri D. C. Sharma.  
Shri Anirudh Sinha.  
Shri Hem Barua

Will the Prime Minister be pleased to refer to the reply given to Starred Question No 898 on the 4th September, 1958 and state

(a) whether any further progress has been made in the demarcation of Indo-Pakistan border, and

(b) whether the forcible occupation of village Tugergram by Pakistan has since been vacated?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):** (a) Yes Sir. A statement showing the progress is laid on the Table of the House [See Appendix IV, annexure No 26]

(b) No, Sir.

**Shri Vidya Charan Shukla:** The Indo-Pakistan Land Record and Survey Conference held in September 1958 fixed the end of this month as the date on which the construction of boundary pillars on Bholaganj and Surma river areas will be completed. May I know whether this has been completed, and, if not by what time Government expect it to be completed?

**Shrimati Lakshmi Menon:** I have not got the information about specific areas. But other details are given in the statement—the number of miles completed etc.

**Shri Vidya Charan Shukla:** Under the terms of the Nehru-Noon Agreement, the Forest Commissioners of

Pakistan, Assam and East Bengal and the Chief Secretaries of these two States were to meet to draw up a provisional demarcation line for the Patharia Forest Area. May I know whether that has been done?

**Shrimati Lakshmi Menon:** The question of demarcation of the boundary in this area....

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** No, Sir; it has not been done.

**Shri Vidya Charan Shukla:** Have the Pakistan Government agreed in the Nehru-Noon Agreement to withdraw from the portion of Tukurgram as soon as the provisional line is demarcated; and if so, what steps have Government taken to hurry this up?

**Shri Jawaharlal Nehru:** Yes, Sir; it was stated by the Pakistan Government that they would withdraw from Tukurgram as soon as this line was demarcated. They tried to link the two together although there is nothing common. But, our efforts in getting this Patharia Forest Area demarcated has not succeeded because difficulties are placed in the way by the Pakistan Government.

**Shri Ram Krishan Gupta:** May I know whether any dispute has occurred so far in the demarcated border?

**Mr. Speaker:** Has any dispute occurred so far regarding demarcation? (*Interruption*).

**Shri Jawaharlal Nehru:** I do not understand that. Demarcation takes place where there is no dispute. If there is a dispute it is not demarcated. They go on to the next area and demarcate it.

**Shri D. C. Sharma:** From the statement I find that the progress of demarcation has been the slowest on the Tripura-East Pakistan border. May I know the reasons for that and what is being done to speed up the progress?

**Shrimati Lakshmi Menon:** It has already been pointed out on the floor of this House how very difficult it is

to carry on demarcation in these areas because it has to be limited to certain seasons and then every inch of ground has to be measured and agreement reached between the parties before demarcation can take place. If there is any disagreement, the demarcation is suspended till the disagreement is settled. That is why, in this area you find the progress relatively small.

**Shri Hem Barua:** May I know whether Tukurgram was specifically brought before Mr. Noon and whether the vacation of Tukurgram by Pakistani forces was made a pre-condition to the agreement? If not, may I know whether the Prime Minister agreed to the possible occupation of Tukurgram as ransom against—I mean—the Patharia Reserve Forest Area under dispute?

**Shri Jawaharlal Nehru:** There is no pre-condition, Sir. But this point was discussed. And, in regard to Tukurgram, it appeared to be evident—I mean it appeared to be recognised by them—that that was Indian territory and it had been improperly seized by them. But, I am giving this in my own words—of course not in their words. But they tacked it on to the Patharia Forest Area where, according to them, we had gone on their territory. For this the answer was; We are quite prepared to have the Patharia Forest Area to be defined—this theirs, this ours; and if there was any doubt it may be decided later and that they should vacate Tukurgram.

**Shri Hem Barua:** As a corollary to this reply I want to put a question.

**Mr. Speaker:** This is coming up again and again.

**Shri Hem Barua:** In view of the fact that the Prime Minister has said that Tukurgram belongs to India, why is it that the Prime Minister has allowed foreign troops to be stationed in our territory? May I know the reason?

**Shri Jawaharlal Nehru:** Is the hon. Member referring to the Prime Minister of India?

**Shri Hem Barua:** Yes; what business have I to refer to the Prime Minister of Pakistan?

**Shri Jawaharlal Nehru:** The question of Tukurgram is one which is tacked on to a point at dispute. But the fact is that Tukurgram has been within India during all these years. I am mentioning this because although it has been in India and it is recognised that it is India, it is indirectly a matter in dispute.

**Shri Hem Barua:** That was not brought before Justice Bagge or Justice Radcliffe. It was never a disputed area.

**Shri Jawaharlal Nehru:** It is part of a larger question—not by itself. But, as for the real question of the hon. Member, I suggested that since they have occupied it we have been trying to settle it either peacefully—or one can have armed military operations—we try to avoid that.

**Shrimati Renu Chakravarty:** In the statement it is stated that 45 miles have been demarcated on the eastern border. May I know what are the districts of West Bengal where demarcation has been finalised? Where once the district demarcation has been finalised, will the maps be available for the districts?

**Shrimati Lakshmi Menon:** I have already pointed out that I want special notice for these details.

**Rehabilitation Industrial Corporation**

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 \*1242. { **Shri Ram Krishan Gupta:**  
**Shri Ajit Singh Sarhadli:**  
**Shri Bahadur Singh:**  
**Shri Padam Dev:**  
**Sardar Iqbal Singh:**

Will the Minister of Rehabilitation and Minority Affairs be pleased to refer to the reply given to Unstarred question No. 32 on the 17th November, 1958; and

(a) whether the details for setting up of a Rehabilitation Industrial Corporation for the rehabilitation of dis-

placed persons in West Bengal have since been worked out; and

(b) if so, the details thereof?

**The Deputy Minister of Rehabilitation (Shri P. S. Naskar):** (a) and (b). It is proposed to set up a Rehabilitation Industries Corporation as a joint stock company at Calcutta. The Articles and Memorandum of Association have been finalised and the Corporation will be registered shortly. The Chairman and Official and non-official Directors have been selected. The Corporation will set up or help in the setting up of all types of industries which have a good employment potential and for which foreign exchange requirements are the minimum possible. It will also pay special attention to the promotion of small scale industries.

**Shri Ram Krishan Gupta:** May I know the name of the Chairman?

**Shri P. S. Naskar:** Shri G. D. Birla, Sir.

**Shri Ram Krishan Gupta:** May I know the number of displaced persons who will be benefited by this scheme?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** This Corporation is going to have a capital of Rs. 10 crores. The intention is to set up a very large number of industries with a view to provide employment to displaced persons who have come from East Pakistan.

**Mr. Speaker:** Shrimati Renu Chakravarty. Hon. Members who have tabled the question are not here.

**An Hon. Member:** They are not interested.

**Shrimati Renu Chakravarty:** In view of the fact that rehabilitation industries are being set up by various private industrialists in the past two or three years, may I know how much money has been advanced to them and how much of that will be included in the Rs. 10 crores?